

Ratified

Minutes of Meeting No.05/15 scheduled on 27.05.2014 of Norms Committee(NC-1)

(DES-I Section)

The meeting No. 05/15 of the Norms Committee (NC-1) for the licensing year 2014-2015 was held on 27.05.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting except TA, MSME, mentioned below at Sl. No. 3:-

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Priya Ranjan, FTO	404	23061562 Ext.265	DGFT, U.B.

L-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.16/80-ALC2/2012	Party Name: THYSSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Closed
	HQ File: 01/80/050/00081/AM13/	RLA File: 31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	
Decision : The Committee consider the case and decided to intimate firm that Norms Committee can fix the norms only. The Committee further stated that as far as the merger/clubbing of two Advance Authorisations are concerned, this to be decided by the concerned Regional Authority (RA) only as per applicable policy only. Hence, RA may first take a decision on the request of the firm regarding merger or clubbing of subject Advance Authorisation and intimate Norms Committee accordingly. The Committee also decided to advise the firm to approach concerned RA and close the case on the part of NC-1. RA may take necessary action accordingly.				
2	Case No.1/25/80-ALC2/2012	Party Name: RANGSONS ELECTRONICS PVT LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Rejected
	HQ File: 01/80/050/00533/AM13/	RLA File: 07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.01.2014 sent by DIT directly followed by DGFT reminder dated 28.02.2014, final reminder dated 28.03.2014 and after that decided to wait 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.				
3	Case No.8/14/80-ALC2/2011	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00262/AM12/	RLA File: 05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:08.07.2014
Decision : The Committee noted that the firm's reply has been forwarded to C&PC and 10 th reminder dated 20.5.2014 has been sent to them for expediting their comments but the same have not been received till date and decided to send another reminder to them. Case is deferred to 08.07.2014.				
4	Case No.23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00203/AM13/	RLA File: 09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:08.07.2014
Decision : The Committee noted that the said case has been forwarded to EPGC division for their inputs and 3 rd reminder dated 23.5.2014 has been sent to them for expediting their inputs but the same have not been received till date and decided to send another reminder to them. Case is deferred to 08.07.2014.				
5	Case No.12/15/80-ALC2/2012	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00147/AM13/	RLA File: 03/95/040/00215/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:08.07.2014
Decision : The Committee noted that the DIT has reminded firm for expediting the requisite information vide their letter No.17/114/2012-IPHW dated 16.4.2014 followed by DGFT reminder dated 19.5.2014 and e-mail message on 26.5.2014. The Committee decided to wait firm's reply. Case is deferred to 08.7.2014.				
6	Case No.34/24/80-ALC2/2012	Party Name: CICB CHEMCON PRIVATE LIMITED.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00514/AM13/	RLA File: 07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:08.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 sent to them again on 08.1.2014 followed by reminder dated 28.3.2014 alongwith copy of deficiency letter, further communication dated 28.3.2014, final reminder dated 20.5.2014 and e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
7	Case No.6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00100/AM14/	RLA File: 07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:08.07.2014
Decision : The Committee noted that firm's reply dated 14.05.2014 has been sent to DHI on 23.05.2014 which is under their examination and decided to wait for comments of DHI. Case is deferred to 08.07.2014.				
8	Case No.18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00353/AM13/	RLA File: 07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:08.07.2014
Decision : The Committee noted that firm's reply dated 14.05.2014 has been sent to DHI on 23.05.2014 which is under their examination and decided to wait for comments of DHI. Case is deferred to 08.07.2014.				
9	Case No.5/18/80-ALC2/2012	Party Name: LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Rejected
	HQ File: 01/80/050/00373/AM13/	RLA File: 04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	
Decision : The Committee noted that firm has not replied to deficiency letter dated 11.11.2013 sent by C&PC directly followed by DGFT reminder dated 10.02.2014, final reminder dated 28.03.2014 and after that decided to wait 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.				
10	Case No.32/5/80-ALC2/2014	Party Name: PRANTIA ENGINEERING SOLUTIONS PRIVATE LIMITED.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00117/AM15/	RLA File: 07/21/040/00629/AM13/	Lic.No/Date:0710091836 08.11.2012	Defer Date:08.07.2014
Decision : The Committee noted that firm's application has been sent to MSME on 20.05.2014 which is under their examination and decided to wait for comments of MSME. Case is deferred to 08.07.2014.				
11	Case No.41/24/80-ALC2/2012	Party Name: POLY MEDCURE LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00521/AM13/	RLA File: 05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 13.2.2013 and 3 rd reminder dated 20.5.2014 has been issued to them for expediting their comments but the same have not been received. The Committee further decided to send another reminder to C&PC. Case is deferred to 08.07.2014.				
12	Case No.3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00097/AM14/	RLA File: 09/24/040/00544/AM13/	Lic.No/Date:0910053381 13.03.2013	Defer Date:08.07.2014
Decision : The Committee noted that firm's reply dated 21.05.2014 has been sent to DHI on 23.05.2014 which is under their examination and decided to wait for comments of DHI. Case is deferred to 08.07.2014.				
13	Case No.30/5/80-ALC2/2014	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Approved
	HQ File: 01/80/050/00115/AM15/	RLA File: 05/24/040/00446/AM13/	Lic.No/Date:0510350478 01.04.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/74/2014-TSW/13 dated 27.05.2014 which are as under: Advance Authorization may be ratified on repeat basis as per firm's Advance Authorization No. 0510351414 dated 11.04.2013 ratified in Norms Committee Meeting No. 16/14 dated 29/10/2013. RA may take necessary action accordingly.				
14	Case No.15/7/80-ALC2/2013	Party Name: LURGINDIA COMPANY PVT.LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00109/AM14/	RLA File: 05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:08.07.2014
Decision : The Committee noted that the firm's reply is incomplete and decided to grant 'Personal Hearing' to the firm on 08.7.2014 by advising them to appear before the Committee alongwith the technical expert who is well conversant with the case and to furnish or submit the following information during "Personal Hearing" according to DIPP ID Note No. 12/74/2014-TSW/14 dated 27.05.2014: 1. Information in respect of Sl. No. 9 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantity of import item at Sl. No. 22 (Molecular Sieve). 3. Details of manufacturing activities proposed to be undertaken on import item at Sl. No. 25. Case is deferred to 27.05.2014.				
15	Case No.4/25/80-ALC2/2013	Party Name: SANATHAN ALLIED INDUSTRIES	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Approved
	HQ File: 01/80/050/00528/AM14/	RLA File: 09/24/040/00038/AM14/	Lic.No/Date:0910055922 02.05.2013	
Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(24)/14-TSW(B)12 dated 13.5.2014 (Copy is to be forwarded to RA and firm). RA may take necessary action accordingly.				
16	Case No.6/10/80-ALC2/2013	Party Name: LICRA GREEN TECHNOLOGIES	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00161/AM14/	RLA File: 07/24/040/00019/AM14/	Lic.No/Date:0710095521 22.05.2013	Defer Date:08.07.2014
Decision : The Committee noted that firm's application has been sent to MSME on 10.02.2014 which actually pertains to DHI (as per the comments of Technical Authority,				

	MSME land decided to send the firm's application to DHI for expediting their comments. Case is deferred to 08.07.2014.			
17	Case No.23/13/80-ALC2/2013 HQ File :01/80/050/00228/AM14/ Decision : The Committee noted that firm's reply dated 14.05.2014 has been sent to DHI on 23.05.2014 which is under their examination and decided to wait for comments of DHI. Case is deferred to 08.07.2014.	Party Name: ALSTOM TRANSPORT INDIA LIMITED RLA File :07/21/040/00068/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0710095554 23.05.2013	Status: Deferred Defer Date:08.07.2014
18	Case No.23/10/80-ALC2/2013 HQ File :01/80/050/00178/AM14/ Decision : The Committee noted that firm has not replied deficiency letter dated 07.05.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 08.7.2014.	Party Name: THERMAX LTD., RLA File :31/83/040/00045/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:3110058550 30.05.2013	Status: Deferred Defer Date:08.07.2014
19	Case No.25/10/80-ALC2/2013 HQ File :01/80/050/00180/AM14/ Decision : The Committee noted that firm has not replied deficiency letter dated 07.05.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 08.7.2014.	Party Name: THERMAX LTD., RLA File :31/83/040/00044/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:3110058551 30.05.2013	Status: Deferred Defer Date:08.07.2014
20	Case No.2/25/80-ALC2/2013 HQ File :01/80/050/00526/AM14/ Decision : The Committee noted that firm's reply dated 07.05.2014 has been sent to DHI on 20.05.2014 which is under their examination and decided to wait for comments of DHI. Case is deferred to 08.07.2014.	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD., RLA File :09/24/040/00070/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0910056185 30.05.2013	Status: Deferred Defer Date:08.07.2014
21	Case No.3/25/80-ALC2/2013 HQ File :01/80/050/00527/AM14/ Decision : The Committee noted that firm's reply dated 07.05.2014 has been sent to DHI on 20.05.2014 which is under their examination and decided to wait for comments of DHI. Case is deferred to 08.07.2014.	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD., RLA File :09/24/040/00069/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0910056186 30.05.2013	Status: Deferred Defer Date:08.07.2014
22	Case No.27/10/80-ALC2/2013 HQ File :01/80/050/00182/AM14/ Decision : The Committee noted that firm has not replied to deficiency letter dated 12.02.2014 followed by reminder dated 31.03.2014 and final reminder dated 19.05.2014. The Committee further noted that the firm has intimated that they have furnished their reply vide their e-mail dated 27.5.2014 and decided to wait for the receipt of their reply. Case is deferred to 08.7.2014.	Party Name: SPARKLINE EQUIPMENTS PVT.LTD., RLA File :31/83/040/00040/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:3110059032 20.06.2013	Status: Deferred Defer Date:08.07.2014
23	Case No.10/15/80-ALC2/2013 HQ File :01/80/050/00266/AM14/ Decision : The Committee noted that firm's reply dated 14.05.2014 has been sent to DHI on 23.05.2014 which is under their examination and decided to wait for comments of DHI. Case is deferred to 08.07.2014.	Party Name: ALSTOM TRANSPORT INDIA LIMITED RLA File :07/21/040/00090/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0710096369 02.07.2013	Status: Deferred Defer Date:08.07.2014
24	Case No.11/15/80-ALC2/2013 HQ File :01/80/050/00267/AM14/ Decision : The Committee noted that firm's reply dated 14.05.2014 has been sent to DHI on 23.05.2014 which is under their examination and decided to wait for comments of DHI. Case is deferred to 08.07.2014.	Party Name: ALSTOM TRANSPORT INDIA LIMITED RLA File :07/21/040/00126/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0710096370 02.07.2013	Status: Deferred Defer Date:08.07.2014
25	Case No.44/10/80-ALC2/2013 HQ File :01/80/050/00199/AM14/ Decision : The Committee noted that the firm has been briefly explained about the production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, is required for ratification of subject AA vide letter dated 23.5.2014 but the firm has not furnished the same and decided to wait for firm's reply. Case is deferred to 08.07.2014.	Party Name: BOTIL OIL TOOLS INDIA PVT LTD/FORMERLY BAKER OIL RLA File :05/23/040/00113/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0510358721 04.07.2013	Status: Deferred Defer Date:08.07.2014
26	Case No.40/5/80-ALC2/2014 HQ File :01/80/050/00125/AM15/ Decision : The Committee noted that the firm's application has been sent to MSME on 23.05.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 which has not been received and decided the following: (i) to wait for MSME comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.	Party Name: ZENITH PRECISION PVT LTD., RLA File :07/24/040/00113/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0710097716 23.08.2013	Status: Deferred Defer Date:08.07.2014
27	Case No.43/5/80-ALC2/2014 HQ File :01/80/050/00128/AM15/ Decision : The Committee noted that the firm's application has been sent to MSME on 23.05.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 which has not been received and decided the following: (i) to wait for MSME comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.	Party Name: ZENITH PRECISION PVT LTD., RLA File :07/24/040/00156/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0710097714 23.08.2013	Status: Deferred Defer Date:08.07.2014
28	Case No.45/5/80-ALC2/2014 HQ File :01/80/050/00130/AM15/ Decision : The Committee noted that the firm's application has been sent to MSME on 23.05.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 which has not been received and decided the following: (i) to wait for MSME comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.	Party Name: ZENITH PRECISION PVT LTD., RLA File :07/24/040/00136/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0710097715 23.08.2013	Status: Deferred Defer Date:08.07.2014
29	Case No.2/5/80-ALC2/2014 HQ File :01/80/050/00094/AM15/ Decision : The Committee noted that firm's application has been sent to MSME on 20.05.2014 which is under their examination and decided to wait for comments of MSME. Case is deferred to 08.07.2014.	Party Name: DYNAMATIC TECHNOLOGIES LIMITED, RLA File :07/21/040/00309/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0710097934 30.08.2013	Status: Deferred Defer Date:08.07.2014
30	Case No.50/15/80-ALC2/2013 HQ File :01/80/050/00306/AM14/ Decision : The Committee noted that firm has been asked to furnish Amendment Sheet issued by the concerned Regional Authority vide letter dated 25.4.2014 followed by reminder dated 19.5.2014 and decided to wait for aforesaid document. Case is deferred to 08.07.2014.	Party Name: TERACOM LIMITED RLA File :05/24/040/00199/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0510364316 03.09.2013	Status: Deferred Defer Date:08.07.2014
31	Case No.1/2/80-ALC2/2014 HQ File :01/80/050/00001/AM15/ Decision : The Committee noted that firm has not replied deficiency letter dated 16.05.2014 and decided to wait for firm's reply. Case is deferred to 08.7.2014.	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD., RLA File :09/24/040/00263/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0910057521 10.09.2013	Status: Deferred Defer Date:08.07.2014
32	Case No.9/19/80-ALC2/2013 HQ File :01/80/050/00381/AM14/ Decision : The Committee noted that firm has not replied to deficiency letter dated 06.01.2014 sent followed by DGFT reminder dated 10.02.2014, final reminder dated 28.03.2014, e-mail message on 22.4.2014 and after that decided to wait 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD., RLA File :09/24/040/00311/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0910057710 25.09.2013	Status: Rejected
33	Case No.10/19/80-ALC2/2013 HQ File :01/80/050/00382/AM14/ Decision : The Committee decided to ratify norms on the basis of DiPP U.O. Note No. 12/74/2014-TSW/33 dated 27.05.2014 which are as under: 1. Words "Cylindrical Roller" may be prefixed with the description of export product. 2. Net weight of export products may be specified as 3712 Kgs. 3. Word "Relevant" may be prefixed and words "61.55 mm x 9.05 mm" may be suffixed with the description of import item at Sl. No. 1. 4. Quantity of import item at Sl. No. 1 may be allowed as 20.688 MT as 1.944 Kgs./Kg. content in the export products after taking 20% recovery from scrap. 5. Import items at Sl. No. 2 & 3 may be allowed on net to net basis with accountability clause RLA may take necessary action accordingly.	Party Name: NSK - ABC BEARINGS LIMITED, RLA File :04/24/040/00138/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0410150484 03.10.2013	Status: Approved
34	Case No.11/19/80-ALC2/2013 HQ File :01/80/050/00383/AM14/ Decision : The Committee decided to ratify norms on the basis of DiPP U.O. Note No. 12/74/2014-TSW/34 dated 27.05.2014 which are as under: 1. Words "VP34-4NXX"U2" may be suffixed with the description of export product. 2. Net weight of export products may be specified as 49744 Kgs. 3. Word "Relevant" may be prefixed and words "64.70 mm x 8.5 mm" may be suffixed with the description of import item at Sl. No. 1.	Party Name: NSK - ABC BEARINGS LIMITED, RLA File :04/24/040/00139/AM14/	Meet No/Date:5/80-ALC2/2014 27.05.2014 Lic.No/Date:0410150663 07.10.2013	Status: Approved

	4.	Quantity of import item at Sl. No. 1 may be allowed as 49.766 MT as 1.663 Kgs./Kg. content in the export products after taking 20 % recovery from scrap.		
	5.	Import items at Sl. No. 2 & 3 may be allowed on net to net basis with accountability clause		
		RLA may take necessary action accordingly.		
35		Case No.15/19/80-ALC/2/2013 HQ File: 01/80/050/00387/AM14/	Party Name: NETA FIM IRRIGATION INDIA PVT.LTD. RLA File: 34/24/040/00097/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:3410038311 22.10.2013 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 for examination/comments followed by reminder dated 20.5.2014 but their comments have not received till date and decided to remind C&PC for expediting their comments. Case is deferred to 08.7.2014.
36		Case No.4/19/80-ALC/2/2013 HQ File: 01/80/050/00376/AM14/	Party Name: JBM KANEMITSU PULLEY'S PRIVATE LIMITED RLA File: 05/23/040/00313/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0510370156 01.11.2013 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2013 for examination/comments followed by reminder dated 20.5.2014 but their comments have not received till date and decided to remind DHI for expediting their comments. Case is deferred to 08.7.2014.
37		Case No.8/19/80-ALC/2/2013 HQ File: 01/80/050/00380/AM14/	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL RLA File: 05/23/040/00310/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0510370619 08.11.2013 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that the firm has been briefly explained about the production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, is required for ratification of subject AA vide letter dated 23.5.2014 but the firm has not furnished the same and decided to wait for firm's reply. Case is deferred to 08.07.2014.
38		Case No.13/19/80-ALC/2/2013 HQ File: 01/80/050/00385/AM14/	Party Name: STERICAT GUTSTRINGS PVT. LTD. RLA File: 05/24/040/00249/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0510370609 08.11.2013 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that firm has not replied to deficiency letter dated 10.03.2014 sent by C&PC directly followed by DGFT reminder dated 20.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.
39		Case No.10/2/80-ALC/2/2014 HQ File: 01/80/050/00010/AM15/	Party Name: BHARAT HEAVY ELECTRICALS LIMITED RLA File: 07/24/040/00292/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0710100276 06.12.2013 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that DET has given deficiency letter No. 27/19/2014-IPHW dated 08.5.2014 to the firm directly and decided to remind firm to furnish the information according to the aforesaid DTI letter (Copy of DTI's letter No. 27/19/2014-IPHW dated 08.5.2014 to be forwarded to the firm). Case is deferred to 08.07.2014.
40		Case No.33/25/80-ALC/2/2013 HQ File: 01/80/050/00557/AM14/	Party Name: ZENITH PRECISION PVT LTD., RLA File: 07/24/040/00291/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0710100457 11.12.2013 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that firm has neither replied the DES-1 letter dated 28.02.2014 issued to them for clarifying type of export (whether physical export or deemed export against invalidation letter to EPGC license) followed by reminder dated 28.3.2014 nor forwarded the requisite information sought vide deficiency letter dated 03.04.2014. The Committee further noted that the firm has requested for the grant of 15 days time vide their letter dated 21.04.2014 which is already over and decided to give reminder to the firm for furnishing their reply. Case is deferred to 08.7.2014.
41		Case No.15/25/80-ALC/2/2013 HQ File: 01/80/050/00539/AM14/	Party Name: DIABU DIAMOND TOOLS (INDIA) PVT LTD RLA File: 07/21/040/00739/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0710100662 18.12.2013 Status: Approved Decision : The Committee decided to ratify norms on the basis of DC(MSME) U.O. Note No. 30(42)/2014-ME dated 26.05.2014 (Copy to be forwarded to RA and firm). RLA may take necessary action accordingly.
42		Case No.25/25/80-ALC/2/2013 HQ File: 01/80/050/00549/AM14/	Party Name: GANDIKOTA THERMO CONTROLS PVT LTD RLA File: 09/24/040/00472/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0910058650 19.12.2013 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 followed by reminder dated 20.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.
43		Case No.1/22/80-ALC/2/2013 HQ File: 01/80/050/00426/AM14/	Party Name: SCREEN-O-TEX (INDIA) PVT.LTD. RLA File: 08/24/040/00436/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0810127774 07.01.2014 Status: Approved Decision : The Committee decided to ratify norms on the basis of DC(MSME) U.O. Note No. 30(34)/14-ME dated 12.05.2014 (Copy to be forwarded to RA and firm). RLA may take necessary action accordingly.
44		Case No.34/25/80-ALC/2/2013 HQ File: 01/80/050/00558/AM14/	Party Name: ZENITH PRECISION PVT LTD., RLA File: 07/24/040/00322/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0710101167 07.01.2014 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that firm has neither replied the DES-1 letter dated 28.02.2014 issued to them for clarifying type of export (whether physical export or deemed export against invalidation letter to EPGC license) followed by reminder dated 28.3.2014 nor forwarded the requisite information sought vide deficiency letter dated 03.04.2014. The Committee further noted that the firm has requested for the grant of 15 days time vide their letter dated 21.04.2014 which is already over and decided to give reminder to the firm for furnishing their reply. Case is deferred to 08.7.2014.
45		Case No.11/25/80-ALC/2/2013 HQ File: 01/80/050/00535/AM14/	Party Name: ALSTOM TRANSPORT INDIA LIMITED RLA File: 07/21/040/00834/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0710101246 10.01.2014 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that firm has not replied to deficiency letter dated 20.05.2014 followed by an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.
46		Case No.35/25/80-ALC/2/2013 HQ File: 01/80/050/00559/AM14/	Party Name: ZENITH PRECISION PVT LTD., RLA File: 07/24/040/00325/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0710101261 13.01.2014 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that firm has neither replied the DES-1 letter dated 28.02.2014 issued to them for clarifying type of export (whether physical export or deemed export against invalidation letter to EPGC license) followed by reminder dated 28.3.2014 nor forwarded the requisite information sought vide deficiency letter dated 03.04.2014. The Committee further noted that the firm has requested for the grant of 15 days time vide their letter dated 21.04.2014 which is already over and decided to give reminder to the firm for furnishing their reply. Case is deferred to 08.7.2014.
47		Case No.36/25/80-ALC/2/2013 HQ File: 01/80/050/00560/AM14/	Party Name: ZENITH PRECISION PVT LTD., RLA File: 07/24/040/00339/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0710101249 13.01.2014 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that firm has neither replied the DES-1 letter dated 28.02.2014 issued to them for clarifying type of export (whether physical export or deemed export against invalidation letter to EPGC license) followed by reminder dated 28.3.2014 nor forwarded the requisite information sought vide deficiency letter dated 03.04.2014. The Committee further noted that the firm has requested for the grant of 15 days time vide their letter dated 21.04.2014 which is already over and decided to give reminder to the firm for furnishing their reply. Case is deferred to 08.7.2014.
48		Case No.31/25/80-ALC/2/2013 HQ File: 01/80/050/00555/AM14/	Party Name: BHARAT HEAVY ELECTRICALS LIMITED RLA File: 09/24/040/00511/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0910058926 15.01.2014 Status: Approved Decision : The Committee decided to ratify norms on the basis of DHI U.O. Note No. 3(17)/2014TSW(B) dated 28.03.2014 (Copy to be forwarded to RA and firm). RLA may take necessary action accordingly.
49		Case No.37/25/80-ALC/2/2013 HQ File: 01/80/050/00561/AM14/	Party Name: UNITED MANUFACTURING CO. RLA File: 05/24/040/00379/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0510376277 16.01.2014 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 followed by reminder dated 20.05.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularisation of the license. Case is deferred to 08.7.2014.
50		Case No.24/25/80-ALC/2/2013 HQ File: 01/80/050/00548/AM14/	Party Name: DEE DEVELOPMENT ENGINEERS LTD. RLA File: 05/23/040/00417/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0510376515 20.01.2014 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for examination and comments and on the basis of recommendation of Technical Authority, DHI present in the meeting, the Committee decided to ask the firm to submit the revised description of the export product which should exclude the items in import list and specific ratings and use of export product. The Committee also noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPGC license) has been sought vide DES-1 letter dated 28.02.2014 followed by reminder dated 20.5.2014, e-mail dated 21.05.2014 which has not been received till date and also decided to ask the firm to furnish the aforesaid revised description and clarification on the type of export. Case is deferred to 08.07.2014.
51		Case No.23/25/80-ALC/2/2013 HQ File: 01/80/050/00547/AM14/	Party Name: DEE DEVELOPMENT ENGINEERS LTD. RLA File: 05/23/040/00416/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0510376999 24.01.2014 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for examination and a reminder dated 20.5.2014 has been given to them for expediting their comments. The Committee decided to wait for DHI comments. Case is deferred to 08.07.2014.
52		Case No.17/25/80-ALC/2/2013 HQ File: 01/80/050/00541/AM14/	Party Name: MOTHERSON SUMI SYSTEMS LTD., RLA File: 05/24/040/00407/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0510377258 27.01.2014 Status: Deferred Defer Date:08.07.2014 Decision : The Committee noted that the firm's application has been sent to C&PC on 28.02.2014 for examination/comments followed by reminder dated 20.5.2014 but their comments have not received till date and decided to remind C&PC for expediting their comments. Case is deferred to 08.7.2014.
53		Case No.26/25/80-ALC/2/2013 HQ File: 01/80/050/00550/AM14/	Party Name: AIRPACK COMPRESSOR TECHNOLOGIES PVT LTD. RLA File: 05/23/040/00427/AM14/	Meet No/Date:5/80-ALC/2/2014 27.05.2014 Lic.No/Date:0510377245 27.01.2014 Status: Deferred Defer Date:08.07.2014

32/03/2014 Decision : : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by reminder dated 20.05.2014, an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
54	Case No.:22/25/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00556/AM14/	RLA File: 09/24/040/00326/AM14/	Lic.No/Date:0910059091 28.01.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for examination/comments followed by reminder dated 21.5.2014 and decided to wait for DHI comments. Case is deferred to 08.7.2014.				
55	Case No.:38/25/80-ALC2/2013	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00562/AM14/	RLA File: 52/24/040/00044/AM14/	Lic.No/Date:5210040638 28.01.2014	Defer Date:08.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by reminder dated 20.05.2014, an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
56	Case No.:125/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00525/AM14/	RLA File: 32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	Defer Date:08.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 20.05.2014, an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
57	Case No.:12/25/80-ALC2/2013	Party Name: BLISS ANAND PVT.LTD.,	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00516/AM14/	RLA File: 05/23/040/00425/AM14/	Lic.No/Date:0510377954 31.01.2014	Defer Date:08.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by reminder dated 20.05.2014, an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
58	Case No.:13/25/80-ALC2/2013	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00537/AM14/	RLA File: 05/23/040/00432/AM14/	Lic.No/Date:0510377960 31.01.2014	Defer Date:08.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 followed by reminder dated 20.05.2014, an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
59	Case No.:14/25/80-ALC2/2013	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00538/AM14/	RLA File: 05/23/040/00435/AM14/	Lic.No/Date:0510377931 31.01.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 28.02.2014 for examination/comments and after that Amendment Sheet has been sent to C&PC on 13.3.2014. The Committee further noted that a reminder dated 20.5.2014 has also been sent to C&PC for expediting their comments and decided to wait for C&PC comments. Case is deferred to 08.7.2014.				
60	Case No.:28/25/80-ALC2/2013	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00552/AM14/	RLA File: 05/23/040/00434/AM14/	Lic.No/Date:0510377945 31.01.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 28.02.2014 for examination/comments followed by reminder dated 20.5.2014 but their comments have not received till date and decided to remind C&PC for expediting their comments. Case is deferred to 08.7.2014.				
61	Case No.:38/25/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00554/AM14/	RLA File: 05/23/040/00447/AM14/	Lic.No/Date:0510377899 31.01.2014	Defer Date:08.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.05.2014 followed by an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
62	Case No.:7/5/80-ALC2/2014	Party Name: ICFM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00092/AM15/	RLA File: 03/94/040/00983/AM14/	Lic.No/Date:0310769175 04.02.2014	Defer Date:08.07.2014
Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/74/2014-TSW/62 dated 27.05.2014: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format-export product wise. 2. Quantities of export products at Sl. No. 1, 2 & 4 in Nos. also in addition to their weights. 3. Quantities of import items at Sl. No. 1, 3, 4 & 5 in Nos. also in addition to their weights. Case is deferred to 08.07.2014.				
63	Case No.:19/25/80-ALC2/2013	Party Name: DICKINSON FOWLER PVT. LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00543/AM14/	RLA File: 07/24/040/00396/AM14/	Lic.No/Date:0710101974 05.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that firm's application has been sent to DIPP and DHI both on 28.2.2014 and DHI comments vide their U.O. No. 3(20)/14 dated 21.3.2014 has been received. On the basis of DHI comments a deficiency letter dated 31.3.2014 has been issued and firm's reply dated 03.5.2014 has been forwarded to DHI on 15.5.2014 for their examination and comments. After that DIPP has also sent their comments vide their I.D. note No. 12/52/2014-TSW/69 dated 22.4.2014 which has been forwarded to the firm on 23.5.2014. The Committee further noted that subject matter pertains to DIPP (as per DHI Comments) and firm has not replied to the deficiency letter dated 23.5.2014 based on the comments of DIPP. The Committee decided to wait for firm's reply. Case is deferred to 08.07.2014.				
64	Case No.:29/25/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00553/AM14/	RLA File: 05/23/040/00464/AM14/	Lic.No/Date:0510378593 07.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by reminder dated 20.05.2014, an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
65	Case No.:46/5/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00131/AM15/	RLA File: 02/24/040/00187/AM14/	Lic.No/Date:0210199768 07.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 20.05.2014 for examination/comments and decided to wait for DHI comments. Case is deferred to 08.7.2014.				
66	Case No.:47/5/80-ALC2/2014	Party Name: TATA HITACHI CONSTRUCTION MACHINERY CO. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00132/AM15/	RLA File: 02/24/040/00195/AM14/	Lic.No/Date:0210199868 10.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 20.05.2014 for examination/comments and decided to wait for DHI comments. Case is deferred to 08.7.2014.				
67	Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00542/AM14/	RLA File: 05/23/040/00431/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that that the firm has been briefly explained about the production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, is required for ratification of subject AA vide letter dated 23.5.2014 followed by an e-mail message dated 27.5.2014 but the firm has not furnished the same and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
68	Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00551/AM14/	RLA File: 05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that that the firm has been briefly explained about the production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations, is required for ratification of subject AA vide letter dated 23.5.2014 followed by an e-mail message dated 27.5.2014 but the firm has not furnished the same and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
69	Case No.:7/25/80-ALC2/2013	Party Name: SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Approved
	HQ File: 01/80/050/00531/AM14/	RLA File: 08/24/040/00508/AM14/	Lic.No/Date:0810128956 18.02.2014	
Decision : The Committee decided to ratify norms on the basis of DC(MSME) U.O. Note No. 30(37)/14-ME dated 19.05.2014 (Copy to be forwarded to RA and firm). RLA may take necessary action accordingly.				
70	Case No.:4/2/80-ALC2/2014	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00004/AM15/	RLA File: 03/95/040/00907/AM14/	Lic.No/Date:0310770845 18.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.				
71	Case No.:48/5/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00133/AM15/	RLA File: 17/24/040/00117/AM14/	Lic.No/Date:1710005701 18.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 20.05.2014 for examination/comments and decided to wait for DHI comments. Case is deferred to 08.7.2014.				
72	Case No.:5/25/80-ALC2/2013	Party Name: SOGEFIMNR FILTRATION INDIA PVT LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00529/AM14/	RLA File: 07/24/040/00576/AM14/	Lic.No/Date:0710102212 19.02.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 05.05.2014 for examination/comments and decided to wait for DIPP comments. Case is deferred to 08.7.2014.				

73	Case No.1/80-ALC2/2014 HQ File :01/80/050/00006/AM15/	Party Name: PVT LTD. RLA File :03/95/040/00936/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that the firm's application has been sent to C&PC on 09.04.2014 for examination & comments which is followed by a reminder dated 20.5.2014 to them for expediting their comments and decided to wait for C&PC comments. Case is deferred to 08.7.2014.
	Case No.2/80-ALC2/2014 HQ File :01/80/050/00008/AM15/	Party Name: BHARAT HEAVY ELECTRICALS LIMITED RLA File :04/24/040/00223/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.
75	Case No.7/2/80-ALC2/2014 HQ File :01/80/050/00007/AM15/	Party Name: TRANSASIA BIO MEDICALS LTD. RLA File :03/95/040/00849/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that firm has not replied to deficiency letter dated 08.04.2014 given by DIT directly followed by reminder dated 20.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.
	Case No.11/2/80-ALC2/2014 HQ File :01/80/050/00011/AM15/	Party Name: NIKHITISH ENTERPRISES RLA File :31/83/040/00208/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that the firm's application has been sent to MSME and DHI on 20.05.2014 for examination/comments which actually pertains to MSME and decided to wait for MSME comments. Case is deferred to 08.7.2014.
76	Case No.4/5/80-ALC2/2014 HQ File :01/80/050/00089/AM15/	Party Name: GODREJ & BOYCE MFG. CO. LTD., RLA File :03/94/040/01044/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Approved	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/74/2014-TSW/77 dated 27.05.2014 which are as under: 1. Net Empty weight of 8325 Kgs. may be specified with the quantities of each export product at Sl. No. 1 & 2. 2. Net Empty weight of 49978 Kgs. may be specified with the quantity of each export product at Sl. No. 3 to 6. 3. Net Empty weight of 44120 Kgs. may be specified with the quantity of each export product at Sl. No. 7 & 8. 4. Net Empty weight of 17870 Kgs. may be specified with the quantity of each export product at Sl. No. 9 & 10. 5. Net Empty weight of 52270 Kgs. may be specified with the quantity of each export product at Sl. No. 11 & 12. 6. Net Empty weight of 17215 Kgs. may be specified with the quantity of each export product at Sl. No. 13 & 14. 7. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 4 to 8. 8. Quantity of import item at Sl. No. 1 may be allowed as 67438Kgs. as 1.05 Kgs./kg. content in the export products. 9. Quantity of import item at Sl. No. 2 may be allowed as 22 Nos. on net to net basis. Duty free weight of this item may be allowed as 46522 Kgs. inclusive of 5 % wastage. 10. Quantity of import item at Sl. No. 3 may be allowed as 128 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 17546 Kgs. inclusive of 3 % wastage. 11. Quantity of import item at Sl. No. 4 may be allowed as 81114 Kgs. (88162 Meters) inclusive of 3 % wastage. 12. Quantity of import item at Sl. No. 5 may be allowed as 48044 Kgs. (20729 Meters) inclusive of 3 % wastage. 13. Quantity of import item at Sl. No. 6 may be allowed as 12047 Kgs. (313.8 Meters) inclusive of 3 % wastage. 14. Quantity of import item at Sl. No. 7 may be allowed as 32095Kgs. as 1.05 Kgs./kg. content in the export products. 15. Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. 13570 Kgs. as 1.03 Kgs./kg. content in the export products. 16. Quantity of import item at Sl. No. 9 may be allowed as 48 Nos. on net to net basis. Duty free weight of this item may be allowed as 139931 Kgs. inclusive of 5 % wastage. 17. Quantity of import item at Sl. No. 10 may be allowed as 84 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4154 Kgs. inclusive of 2.75 % wastage. 18. Quantity of import item at Sl. No. 11 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4064 Kgs. inclusive of 3 % wastage. 19. Quantities of import items at Sl. Nos. 12, 13 & 14 may be allowed as 2746 Kgs. each. RLA may take necessary action accordingly.
78	Case No.9/2/80-ALC2/2014 HQ File :01/80/050/00009/AM15/	Party Name: DECON INDIA PLASTICS PVT. LTD. RLA File :31/83/040/00231/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that the firm's application has been sent to C&PC on 16.04.2014 for examination/comments and decided to send reminder to C&PC comments. Case is deferred to 08.7.2014.
	Case No.3/2/80-ALC2/2014 HQ File :01/80/050/00003/AM15/	Party Name: L&TMM BOILERS PVT. LTD. RLA File :03/95/040/00888/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.
80	Case No.8/5/80-ALC2/2014 HQ File :01/80/050/00093/AM15/	Party Name: GODREJ& BOYCE MFG. CO. LTD., RLA File :03/94/040/01044/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Approved	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/74/2014-TSW/80 dated 27.05.2014 which are as under: 1. Net Empty weight of 17000 Kgs. may be specified with the quantity of export product. 2. Words "19 mm OD x 0.9 mm THK" may be suffixed with the description of import item at Sl. No. 1. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 3, 4 & 6. 4. Quantity of import item at Sl. No. 1 may be allowed as 5100 Kgs. (18165 Meters) inclusive of 2 % wastage. 5. Quantity of import items at Sl. No. 2, 3 & 4 may be allowed as applied for i.e. 1635 Kgs., 928 Kgs. & 6962 Kgs. respectively as 1.03 Kgs./kg. content in the export product. 6. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 1504 Kgs. inclusive of 88 % wastage after taking 20 % recovery from scrap. 7. Quantity of import item at Sl. No. 6 may be allowed as 30.6Kgs. as 1.02 Kgs./kg. content in the export product. 8. Quantities of import items at Sl. Nos. 7, 8 & 9 may be allowed as 96 Kgs. each. RLA may take necessary action accordingly.
	Case No.12/5/80-ALC2/2014 HQ File :01/80/050/00097/AM15/	Party Name: BANGALORE BIOTECH LABS PVT LTD. RLA File :07/21/040/01088/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that the firm's application has been sent to MSME on 20.05.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 20.05.2014 which has not been received and decided the following: (i) to wait for MSME comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.
82	Case No.34/5/80-ALC2/2014 HQ File :01/80/050/00119/AM15/	Party Name: STERLITE TECHNOLOGIES LTD. RLA File :03/95/040/00894/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that the firm's application has been sent to DIT on 20.05.2014 for examination/comments and decided to wait for DIT comments. Case is deferred to 08.7.2014.
	Case No.42/5/80-ALC2/2014 HQ File :01/80/050/00127/AM15/	Party Name: ZENITH PRECISION PVT LTD., RLA File :07/24/040/00443/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee noted that the firm's application has been sent to MSME on 23.05.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 23.05.2014 which has not been received and decided the following: (i) to wait for MSME comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.
84	Case No.5/80-ALC2/2014 HQ File :01/80/050/00090/AM15/	Party Name: BLUE STAR LTD. RLA File :03/94/040/00639/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/74/2014-TSW/84 dated 27.05.2014: 1. Information in respect of Sl. No. 3, 4, 5, 6 & 11 of Standard Deficiency Format-export product wise. 2. Details of import item at Sl. No. 9 and its specific use in the export products. Case is deferred to 08.07.2014.
	Case No.6/80-ALC2/2014 HQ File :01/80/050/00091/AM15/	Party Name: BLUE STAR LTD. RLA File :03/94/040/00640/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/74/2014-TSW/85 dated 27.05.2014: 1. Information in respect of Sl. No. 3, 4, 5, 6 & 11 of Standard Deficiency Format-export product wise. 2. Quantity of import item at Sl. No. 4 has been indicated as 8208.5 Nos. and its correct quantity may be indicated. Case is deferred to 08.07.2014.
86	Case No.35/5/80-ALC2/2014 HQ File :01/80/050/00120/AM15/	Party Name: OIL STATES INDUSTRIES (INDIA) PVT LTD. RLA File :03/95/040/00974/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee decided to ask the firm to furnish the following information based on the comments of Technical Authority given in the meeting : Information in respect of Sl. No. 3, 4, 5, 6 & 11 of Standard Deficiency Format-export product wise. Case is deferred to 08.07.2014.
	Case No.23/5/80-ALC2/2014 HQ File :01/80/050/00118/AM15/	Party Name: PHOENIX FOILS PVT LTD. RLA File :03/95/040/00941/AM14/	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	Decision : The Committee decided to ask the firm to furnish the following information based on the comments of representative of DIPP, present in the meeting : Information in respect of S. No. 3,4,5 & 11 of Standard Deficiency Format – Export Productwise. Case is deferred to 08.7.2014.
87	Case No.13/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P LTD	Meet No/Date: 5/80-ALC2/2014 27.05.2014 Statue: Deferred	

88	BQ File: 01/80/050/00098/AM15/		RLA File: 34/24/040/00307/AM14/	Meet No/Date:3410039543 12.03.2014	Defer Date:08.07.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 20.05.2014 for examination and comments which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPGC license) has been sought vide DES-I letter dated 20.05.2014 which has not been received and decided the following: (i) to forward the firm's application to MSME for examination and comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.				
89	Case No.:14/5/80-ALC2/2014		Party Name: MAKSTEEL WIRE HEALDS F LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00099/AM15/		RLA File: 34/24/040/00306/AM14/	Lic No/Date:3410039544 12.03.2014	Defer Date:08.07.2014
90	Case No.:11/5/80-ALC2/2014		Party Name: ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00096/AM15/		RLA File: 13/24/040/00056/AM14/	Lic No/Date:1310046344 13.03.2014	Defer Date:08.07.2014
91	Case No.:3/5/80-ALC2/2014		Party Name: GODRE& BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Approved
	BQ File: 01/80/050/00088/AM15/		RLA File: 03/94/040/01080/AM14/	Lic No/Date:0310774819 18.03.2014	Defer Date:08.07.2014
92	Case No.:24/5/80-ALC2/2014		Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00109/AM15/		RLA File: 05/23/040/00496/AM14/	Lic No/Date:0510382119 19.03.2014	Defer Date:08.07.2014
93	Case No.:25/5/80-ALC2/2014		Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00110/AM15/		RLA File: 05/23/040/00505/AM14/	Lic No/Date:0510382120 19.03.2014	Defer Date:08.07.2014
94	Case No.:37/5/80-ALC2/2014		Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Approved
	BQ File: 01/80/050/00122/AM15/		RLA File: 56/24/040/00051/AM14/	Lic No/Date:5610003907 20.03.2014	Defer Date:08.07.2014
95	Case No.:44/5/80-ALC2/2014		Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00129/AM15/		RLA File: 05/24/040/00481/AM14/	Lic No/Date:0510382360 21.03.2014	Defer Date:08.07.2014
96	Case No.:28/5/80-ALC2/2014		Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00113/AM15/		RLA File: 05/23/040/00533/AM14/	Lic No/Date:0510382687 25.03.2014	Defer Date:08.07.2014
97	Case No.:29/5/80-ALC2/2014		Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00114/AM15/		RLA File: 05/23/040/00534/AM14/	Lic No/Date:0510382690 25.03.2014	Defer Date:08.07.2014
98	Case No.:36/5/80-ALC2/2014		Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00121/AM15/		RLA File: 56/24/040/00054/AM14/	Lic No/Date:5610003945 26.03.2014	Defer Date:08.07.2014
99	Case No.:41/5/80-ALC2/2014		Party Name: ULTRA ENGINEERS	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00126/AM15/		RLA File: 31/83/040/00239/AM14/	Lic No/Date:3110063265 26.03.2014	Defer Date:08.07.2014
100	Case No.:15/5/80-ALC2/2014		Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00100/AM15/		RLA File: 05/23/040/00551/AM14/	Lic No/Date:0510382898 27.03.2014	Defer Date:08.07.2014
101	Case No.:16/5/80-ALC2/2014		Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00101/AM15/		RLA File: 05/23/040/00548/AM14/	Lic No/Date:0510382895 27.03.2014	Defer Date:08.07.2014
102	Case No.:17/5/80-ALC2/2014		Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00102/AM15/		RLA File: 05/23/040/00549/AM14/	Lic No/Date:0510382896 27.03.2014	Defer Date:08.07.2014
103	Case No.:18/5/80-ALC2/2014		Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	BQ File: 01/80/050/00103/AM15/		RLA File: 05/23/040/00552/AM14/	Lic No/Date:0510382899 27.03.2014	Defer Date:08.07.2014

ANNEXURE 1 : THE COMMITTEE noted that the firm's application has been sent to MSME on 20.05.2014 for examination and comments which is under their examination and decided to wait for MSME comments. Case is deferred to 08.07.2014.

104	Case No.19/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00104/AM15/	RLA File: 05/23/040/00550/AM14/	Lic.No/Date:0510382897 27.03.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 20.05.2014 for examination and comments which is under their examination and decided to wait for MSME comments. Case is deferred to 08.07.2014.				

105	Case No.20/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00105/AM15/	RLA File: 05/23/040/00547/AM14/	Lic.No/Date:0510382894 27.03.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 20.05.2014 for examination and comments which is under their examination and decided to wait for MSME comments. Case is deferred to 08.07.2014.				

106	Case No.21/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00106/AM15/	RLA File: 05/23/040/00546/AM14/	Lic.No/Date:0510382893 27.03.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 20.05.2014 for examination and comments which is under their examination and decided to wait for MSME comments. Case is deferred to 08.07.2014.				

107	Case No.26/5/80-ALC2/2014	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00111/AM15/	RLA File: 05/23/040/00541/AM14/	Lic.No/Date:0510383080 29.03.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 20.05.2014 for examination and comments which is under their examination. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 20.05.2014 which has not been received and decided the following: (i) to wait for DHI comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.				

108	Case No.10/5/80-ALC2/2014	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00095/AM15/	RLA File: 34/24/040/00261/AM14/	Lic.No/Date:3410039675 31.03.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 20.05.2014 for examination and comments which actually pertains to DHI. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 20.05.2014 which has not been received and decided the following: (i) to send the firm's application to DHI for examination and comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.				

109	Case No.23/5/80-ALC2/2014	Party Name: ADORE MEDI PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00108/AM15/	RLA File: 05/23/040/00517/AM14/	Lic.No/Date:0510383193 31.03.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 20.05.2014 for examination and comments which is under their examination. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 20.05.2014 which has not been received and decided the following: (i) to wait for MSME comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.				

110	Case No.22/5/80-ALC2/2014	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00107/AM15/	RLA File: 05/23/040/00461/AM14/	Lic.No/Date:0510383361 01.04.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 20.05.2014 for examination and comments which is under their examination. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 20.05.2014 which has not been received and decided the following: (i) to wait for DHI comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.				

111	Case No.1/5/80-ALC2/2014	Party Name: HITACHI HOME AND LIFE SOLUTIONS (INDIA) LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Approved
	HQ File: 01/80/050/00086/AM15/	RLA File: 08/24/040/00001/AM15/	Lic.No/Date:0810130301 02.04.2014	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/74/2014-TSW/111 dated 27.05.2014 which are as under: 1. Import items at Sl. Nos. 1, 2, 3 & 6 may be allowed as applied for i.e. 1000 Nos. each on net to net basis with accountability clause. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 4 & 5. 3. Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./Kg. content in the export products. 4. Quantity of import item at Sl. No. 5 may be allowed as 1.01 Kgs./Kg. content in the export products. RLA may take necessary action accordingly.				

112	Case No.27/5/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00112/AM15/	RLA File: 05/24/040/00003/AM15/	Lic.No/Date:0510383513 01.04.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to CBPC on 20.05.2014 for examination and comments which is under their examination. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 20.05.2014 which has not been received and decided the following: (i) to wait for CBPC comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.				

113	Case No.39/5/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00124/AM15/	RLA File: 04/24/040/00278/AM14/	Lic.No/Date:0410156867 04.04.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 23.05.2014 for examination and comments which is under their examination and decided to wait for DHI comments. Case is deferred to 08.07.2014.				

114	Case No.31/5/80-ALC2/2014	Party Name: NEUMANN ESSEER ENGINEERING (INDIA) PVT LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00116/AM15/	RLA File: 31/82/040/00301/AM14/	Lic.No/Date:3110063440 09.04.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 20.05.2014 which actually pertains to DIPP and decided to send the firm's application to DIPP for examination and comments. Case is deferred to 08.07.2014.				

115	Case No.38/5/80-ALC2/2014	Party Name: VEEI INE MEDIA LTD.	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00123/AM15/	RLA File: 02/24/040/00229/AM14/	Lic.No/Date:0210202416 11.04.2014	Defer Date:08.07.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 26.05.2014 for examination and comments which actually pertains to DIPP. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-1 letter dated 26.05.2014 which has not been received and decided the following: (i) to send the firm's application to DIPP for examination and comments; (ii) to wait for firm's reply. Case is deferred to 08.07.2014.				

116	Case No.2/5/80-ALC2/2014	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:5/80-ALC2/2014 27.05.2014	Status: Deferred
	HQ File: 01/80/050/00087/AM15/	RLA File: 09/24/040/00003/AM15/	Lic.No/Date:0910060055 12.05.2014	Defer Date:08.07.2014
Decision : The Committee noted that hard copy of firm's application has not been received from RA, Hyderabad. The Committee decided to ask RA, Hyderabad for forwarding the same and sending the copy of communication which would be made to RA in this regard to firm also for their information. Case is deferred to 08.07.2014.				

S.No.118

Case No. A-03	M/s. L & T-MH Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/162/00348/AM14/DES-I RA.F.No.03/05/039/00004/AM11	Lic. No. & date 031076909 dt.06.12.2013
Meeting No.05/15 Date: 27.05.2014		Request for fixation of norms for Annual requirement under para 4.24(c)	

Decision : The Committee noted that the firm's reply received on 26.5.2014 has been sent to DHI on 27.5.2014 for examination and comments which is under their examination and decided to wait for DHI comments. Case is deferred to 08.7.2014.

S.No.119

Case No. A-01	M/s. Analyses Instruments Co.	HQF.No.01/80/162/00032/AM15/DES-I	Lic. No. & date
Meeting No.05/15 Date: 27.05.2014	Pvt. Ltd., Kota (Rajasthan)	RA.F.No.13/24/040/00281/AM14	1310044806 dt.17.10.2013
		Ratification of norms	

Decision : The Committee noted that the firm's reply has been received which to be forwarded to DIPP for examination and comments. Case is deferred to 08.7.2014.

S.No.120

Case No. A/R-138	M/s. Dynamic Technologies Ltd., Bangalore	HQF.No.01/80/050/00460/AM11/DES-I RA.F.No.07/24/040/00189/AM11	Lic. No. & date 0710074081 dt.06.09.2010
Meeting No.05/15 Date: 27.05.2014		Fixation of norms	

Decision : The Committee noted that the firm's reply has been sent to MSME on 10.2.2014 for examination and comments which is followed by a reminder dated 16.5.2014 for expediting their comments and decided to wait for MSME comments. Case is deferred to 08.7.2014.

S.No.121

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DES-I RA.F.No.09/24/040/00380/AM11	Lic. No. & date 0910044575 dt.06.12.2010
Meeting No.05/15 Date: 27.05.2014		Ratification of norms	

Decision : The Committee noted that the firm's reply has been sent to DHI on 23.5.2014 for examination and comments. The Committee also noted that inputs of EPCG Division has been sought in this case and ninth reminder dated 23.5.2014 has been given to them for expediting their comments. The Committee decided to wait for EPCG inputs and DHI

comments. Case is deferred to 08.7.2014.

S.No.122				
Case No. A/R-74	M/s. Dynamic Technologies Ltd., Bangalore	HQF.No.01/80/050/00464/AM13/DES-I RA.F.No.07/21/040/00507/AM13	Lic. No. & date 07/0091489 dt.22.10.2012	
Meeting No.05/15		Request for fixation of norms		
Date: 27.05.2014				

Decision : The Committee decided to fix adhoc norms on the basis of DC(MSME) U.O. Note No. 30(291)/2011-ME dated 21.02.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.123				
Case No. A/R-123	M/s. Modine Thermal Systems Pvt. Kancheepuram(TN)	HQF.No.01/80/050/00043/AM14/DES-I RA.F.No.04/24/040/00261/AM14	Lic. No. & date 0410143937 dt.06.03.2013	
Meeting No.05/15		Request for revision of norms		
Date: 27.05.2014				

Decision : The Committee noted that the firm's reply has been sent to DiPP on 16.5.2014 for examination and comments which is under their examination and decided to wait for DiPP comments. Case is deferred to 08.7.2014.

S.No.124				
Case No. A/R-124	M/s. Modine Thermal Systems Pvt. Kancheepuram(TN)	HQF.No.01/80/050/00042/AM14/DES-I RA.F.No.04/24/040/00260/AM14	Lic. No. & date 0410143936 dt.06.03.2013	
Meeting No.05/15		Request for revision of norms		
Date: 27.05.2014				

Decision : The Committee noted that the firm's reply has been sent to DiPP on 16.5.2014 for examination and comments which is under their examination and decided to wait for DiPP comments. Case is deferred to 08.7.2014.

S.No.125				
Case No. A/R-125	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00185/AM14/DES-I RA.F.No.03/95/040/00187/AM14	Lic. No. & date 0310737757 dt.14.06.2013	
Meeting No.05/15		Request for revision of norms		
Date: 27.05.2014				

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.03.2014 followed by reminder dated 19.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.

S.No.126				
Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES-I RA.F.No.09/24/040/00223/AM11	Lic. No. & date 0910043468 dt.09.09.2010	
Meeting No.05/15		Fixation of Norms		
Date: 27.05.2014				

Decision : The Committee noted that inputs of EPCG Division has been sought in this case and ninth reminder dated 23.5.2014 has been given to them for expediting their comments. The Committee decided to wait for EPCG inputs. Case is deferred to 08.7.2014.

No.127				
Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES-I RA.F.No.09/24/040/00169/AM11	Lic. No. & date 0910043002 dt.06.08.2010	
Meeting No.05/15		Fixation of Norms		
Date: 27.05.2014				

Decision : The Committee noted that inputs of EPCG Division has been sought in this case and ninth reminder dated 23.5.2014 has been given to them for expediting their comments. The Committee decided to wait for EPCG inputs. Case is deferred to 08.7.2014.

S.No.128				
Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES-I RA.F.No.03/24/042/00205/AM04	Lic. No. & date 0310247081 dt.13.01.2004	
Meeting No.05/15		Fixation of norms		
Date: 27.05.2014				

Decision : The Committee noted that inputs of EPCG Division has been sought in this case and seventh reminder dated 19.5.2014 has been given to them for expediting their comments. The Committee decided to wait for EPCG inputs. Case is deferred to 08.7.2014.

S.No.129				
Case No. A/R-51	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00053/AM12/DES-I RA.F.No.02/24/040/00233/AM11	Lic. No. & date 0210363321 dt.18.03.2011	
Meeting No.05/15		Ratification of norms		
Date: 27.05.2014				

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 19.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.

S.No.130				
Case No. A/R-22	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00052/AM12/DES-I RA.F.No.02/24/040/00224/AM11	Lic. No. & date 0210156322 dt.18.03.2011	
Meeting No.05/15		Ratification of norms		
Date: 27.05.2014				

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 19.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.

S.No.131				
Case No. A/R-13	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00619/AM11/DES-I RA.F.No.02/24/040/00122/AM11	Lic. No. & date 0210150220 dt.04.11.2010	
Meeting No.05/15		Ratification of norms		
Date: 27.05.2014				

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 19.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.

S.No.132				
Case No. A/R-14	M/s. Netaffirm Irrigation India Pvt. Ltd., Vadodra	HQF.No.01/80/050/00305/AM14/DES-I RA.F.No.34/24/040/00102/AM14	Lic.No. & date 3410037946 dt.16.09.2013	
Meeting No.05/15		Revision / amendment of norms		
Date: 27.05.2014				

Decision : The Committee noted that the firm's representation has been sent to C&P on 26.03.2014 for examination & comments which is followed by a reminder dated 19.5.2014 to them for expediting their comments and decided to wait for C&P comments. Case is deferred to 08.7.2014.

S.No.133				
Case No. A/R-15	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore	HQF.No.01/81/050/00026/AM10/DES-I RA.F.No.07/24/040/00039/AM10	Lic. No. & date 0710064402 dt.04.05.2009	
Meeting No.05/15		Ratification of norms		
Date: 27.05.2014				

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.03.2014 followed by reminder dated 19.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.

S.No.134				
Case No. A/R-26	M/s. Motherson Sump Systems Ltd., Noida	HQF.No.01/80/050/00563/AM11/DES-I RA.F.No.05/24/040/00291/AM11	Lic. No. & date 0510277676 dt.23.11.2010	
Meeting No.05/15		Revision of norms		
Date: 27.05.2014				

Decision : The Committee noted that the firm's request has been sent to DHI on 15.05.2014 for examination & comments which is under their examination and decided to wait for DHI comments. Case is deferred to 08.7.2014.

S.No.135				
Case No.C-07	M/s. Tara Aerospace Systems Hyderabad	HQ.F.No.01/80/162/00249/AM14/DES-I		
Meeting No.05/15		Request for fixation of input output wastage norms for the export product "Helicopter Cabin Kits, Design, Development and Manufacturing of Parts and Accessories for Civilian Aircraft" in respect of 100% EOU – reg.		
Date: 27.05.2014				

Decision : The Committee decided to fix the norms on the basis of DiPP I.D. Note No. 12/74/2014-TSW/C-07 dated 27.05.2014 which are as under:

Keeping in view the nature of export products, manufacturing operations and wastages involved at different stages of manufacture as also explained by firm's representatives during the presentation before the Norms Committee on 21st January, 2014, it is recommended that Scrap wastage norms for various components/parts of "Helicopter Cabin Kit" may be fixed for the EOU in terms of para 6.8(e) of the Foreign Trade Policy 2009-14, as per the production, consumption and wastage data verified and certified by the Central Excise Department (Copy enclosed)

RLA may take necessary action accordingly.

S.No.136				
Case No.C-08	M/s. MSS India Pvt. Ltd., Nauk	HQ.F.No.01/80/162/00320/AM14/DES-I		
Meeting No.05/15		Request for fixation of input output norms for the export product "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connector, Switch fuse unit, HSN, Bolted/ Moulded Connector, Moulded Components, DC Bus bars, Machined & Forged Components, Battery Charger/Transformer, Electrical Parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electrical & Auto Assemblies, Plate contacts" in respect of 100% EOU – reg.		
Date: 27.05.2014				

Decision : The Committee noted that firm has not replied to deficiency letter dated 26.03.2014 followed by reminder dated 16.05.2014, an e-mail message on 21.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.

S.No.137				
Case No.C-10	M/s. Pesco Beam Environmental Solutions Pvt. Ltd., Kancheepuram	HQ.F.No.01/80/162/00311/AM14/DES-I		
Meeting No.05/15		Request for fixation of input output norms in respect of manufacture and export of Used Oil Refinery Machinery System – reg.		
Date: 27.05.2014				

Decision : The Committee considered the DiPP observation /comments made vide their ID Note No. 12/74/2014-TSW/C-10 dated 27.05.2014 which is under :

1. Firm has stated that the MSME Development Institute had submitted their report for fixation of wastage norms directly to Development Commissioner, MSEZ and a copy of report was not given to them.

2. In view of above, in the first instance, DC, MSEZ may be requested to forward a copy or report of MSME Development Institute for fixation of wastage norms for all the items in this case

Keeping in view on the above comments, the Committee decided to request DC, MSEZ to forward a copy or report of MSME Development Institute for fixation of wastage norms for all the items in this case. Case is deferred to 08.07.2014.

S.No.138				
Case No.C-11	M/s.Tayotakirloskar Auto Parts Ltd., Karnataka	HQ.F.No.01/80/171/00441/AM14/DES-I		
Meeting No.05/15		Request for fixation of wastage norms in respect of 100% EOU – reg.		
Date: 27.05.2014				

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.02.2014 followed by reminder dated 19.05.2014, an e-mail message on 27.5.2014 and decided to wait for firm's reply. Case is deferred to 08.07.2014.

S.No.139				
Case No. A/R-27	M/s. Geecy Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00117/AM08/DES-I RA.F.No.03/24/040/00132/AM08	Lic. No. & date 0310430069 dt.21.05.2007	
Meeting No.05/15		Request for amendment in import item No. 1 of norms		
Date: 27.05.2014				

Decision : The Committee decided to modify norms on the basis of DiPP U.I.D. Note No. 12/74/2014-TSW/27-A/R dated 27.05.2014 which are as under:

Taking in view this Advance Authorization was raffled in NC meeting No. 38/10 dated 22.12.2009 based on available information and that firm has now clarified that the earlier information was submitted by them based on preliminary engineering and during detailed engineering, the actual thickness of import item at Sl. No. 1 (Boiler Quality Plates/Carbon Steel Plates) used in the export product was from 10 mm to 52 mm thick,for the purpose of redemption, norms may be modified as under:

Words " 20 mm to 52 mm thk" given in the description of import item at Sl. No. 1 may be amended as " 10 mm to 52 mm thk"

RLA may take necessary action accordingly.
